

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C).....CC NO(S).
2410/2017

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 24/08/2016
IN WPT NO. 650/2015 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM AND ANR PETITIONER(S)
VERSUS

TELEWINGS COMMUNICATION SERVICE PVT LTD AND ANR RESPONDENT(S)
(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILEING
SLP AND OFFICE REPORT)

WITH

S.L.P. (C)...CC NO. 2778/2017

(WITH APPLN. (S) FOR C/DELAY IN REFILEING SLP AND C/DELAY IN FILING
SLP AND OFFICE REPORT)

Date : 06/02/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, Adv.
Ms. Seema Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioners and
perused the relevant material.

Delay condoned.

Exemption from filing O.T. is granted.

Issue notice.

In the meantime, there shall be stay of the order(s)
of the High Court of Allahabad dated 24th August, 2016 in
Writ Tax No.650 of 2015 and Writ Tax No.114 of 2016.

Tag with Special Leave Petition (Civil) No.37524 of
2016.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER